[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY PART II, SECTION 3, SUB-SECTION (i)]

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

Notification No. 15/2021-Customs (ADD)

New Delhi, the 26th March, 2021

G.S.R. ---(E).- Whereas, the designated authority vide initiation notification No. 7/37/2020 – DGTR, dated the 26th February, 2021, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 26th February, 2021, has initiated review in terms of sub-section (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act) and in pursuance of rule 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995 (hereinafter referred to as the said rules), in the matter of continuation of anti-dumping duty on imports of “Tyre Curing Presses also known as Tyre Vulcanisers or Rubber Processing Machineries for tyres, excluding Six Day Light Curing Press for curing bi-cycle tyres” (hereinafter referred to as the subject goods) falling under 8477 51 00 of the First Schedule to the Customs Tariff Act, originating in or exported from Peoples’ Republic of China (hereinafter referred to as the subject country), imposed vide notification of the Government of India, in the Ministry of Finance (Department of Revenue) No. 11/2016-Customs (ADD), dated the 29th March, 2016, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 362 (E), dated the 29th March, 2016 and has requested for extension of the said anti-dumping duty in terms of sub-section (5) of section 9A of the Customs Tariff Act;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the said Customs Tariff Act and in pursuance of rules 18 and 23 of the said rules, the Central Government hereby makes the following amendment in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 11/2016-Customs (ADD), dated the 29th March, 2016, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 362 (E), dated the 29th March, 2016, namely: -

In the said notification, after paragraph 2, before the Note, the following paragraph shall be inserted, namely: -

“3. Notwithstanding anything contained in paragraph 2, the anti-dumping duty imposed under this notification shall remain in force up to and inclusive of the 30th September, 2021, unless revoked, superseded or amended earlier.”.

F.No.354/38/2021-TRU

(Rajeev Ranjan)

Under Secretary to the Government of India

Note: The principal notification No. 11/2016-Customs (ADD), dated the 29th March, 2016 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 362 (E), dated the 29th March, 2016.